1959 in the Rajya Sabha. This available in Library of the Parliament. 1S

The Committee had laid emphasis on the preparation of comprehensive plan of flood control for the various basins indicating the important points which were to be incorporated therein. This *inter alia* included further detailed studies of the history of floods, their frequency, magnitude, duration, damage caused etc. caused, etc.

The report of the Committee was circu-lated to the States for taking necessary action on the recommendations since the investigation, formulation and implementation of flood control measures are to be done by the States.

The preparation of comprehensive plans, keeping in view the recommendations of the Committee, has the been taken up by the State Governments who have been requested to finalise the same after analysing the available data by the end of 1972. Simultaneously the State Governments have undertaken urgent measures as required taking into account the findings and recommendations of the Committee.

PAPER MILL IN ORISSA

573. SHRI B. C. PATTANAYAK: Will INDUSTRIAL the Minister of DEVELOP-

MENTy श्रौद्योगिक विकास मंत्रो be pleased

to state:

(a) whether there is any proposal to set up a paper mill in the private sector to be located near leypore in Knraput District of Orissa; if so. what will be its manufacturing capacity; and

(b) whether a letter of intent for ils establishment with Rs. 30 rrores as capital outlay has been issued by the **Central Government?**

THE DEPUTY MINISTER IN THE MINISTRY DEVELOP OF INDUSTRIAL

MENT/

ग्रौद्योगिक विकास मंत्रालय में उपमंत्री

(PROF. SIDDHESHWAR PRASAD): (a) and (b) Yes, Sir. *A* Idler of Intent has been granted to a private firm for the establishment of a new industrial undertaking in District Korapur, Orissa, for the manufacture of 60,000 tonnes per a n n u m eaih of Pulp and Paper (printing and writing paper), involving an investment of Rs 25.8 crores on capital and writing paper), involving an investment of Rs. 25.8 crores on capital outlay.

Niu RAILWAY LINES/TRAINS ON SOUTHERN RAILWAY

571. SHRI M. RUTHN \SW.\MY: Will the Minister of RAILWAYS/^ HWt be

pli, i (il to Male:

(a) tin: (U tails of the railwa) lini laid and the new trains introduced en fhe

Southern Railway in Tamil Nadu during 1970-71;

(b) whether the Government of Tamil Nadu was consulted on Ihese improvements; and

(c) what further steps have been taken to improve the existing services on these lines

THE DEPUTY MINISTER IN THE MINISTRY OF

RAILWAYS/रेल मंत्रालय में

उपमंदी (SHRI MOHD. SHAFI

OL'RESHI): (a) to (c) No new lines were constructed in Tamil Nadu in 1970-71. However, while the proposals for new line con-si rue lions for the Five Year Plans are finalised the specific recommendations of the Slate Government are given due consideration.

Statement are given due consideration. Statement showing details of trains introduced/extended on Southern Railway in Tamil Nadu during 1970-71 is attached *[See* Appendix I.XXVII, Annexure No. -15] Government of Tamil Nadu is represented on the Southern Railway's Zonal Users' Consultative Council and their views on railway matters are considered and accommodated to the extent possible. extent possible.

APPLICATIONS FROM MAHARASHTRA IOULK:IMis

575. SHRI G. R. PATIL: Will the Minister of INDUSTRIAL DEVELOP-MENT ग्रौद्योगिक विकास मंत्री he pleased to state:

(a) the total number of **applications** for the grant of licences for selling up of in-dustries in Maliarashlra Slate, pending with the Government of India;

(b) the reasons for the delay in the granting of licences; and

(c) the sleps taken by Government to expedite the matter?

1111 DEPUTY MINISTER IN THE OF INDUSTRIAL MINISTRY DEVELOP-

MENT/ग्रौद्योगिक विकास मंत्रालय में उपमंत्री (PROF. SIDDHESHWAR

PRASAD): (a) 380 applications were received during the period from 1st January. 19fi9 to SOth June, 1971, for the gram of licences for the selling up of new industrial undertakings in Maharashtra. Out of these 185 are pending. Of these, 8 relates to 1969, 65 to 1970 and 112 to 1971. No application received prior to 1-1-1969 is pending. (IV) and (c) Consideration of industrial

(IV) and (c) Consideration of industrial licence applications necessitates fairly detailed examination of various aspects of the pro-posals and the disposal of particular applications is often delayed due to various factors. Sometimes the applications do not pro

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vide complete information in the first in-

Maine and additional information lias 10 be obtained. In certain other cases, policy decisions on the industry as a whole have to be arrived at. However, all possible steps are being taken to ensure expeditions disposal of the pending applications.

LATK RUNNING OF FRONTIER MAIL

576. SHRI G. R. PATIL: Will the Minis ter of RAILWAYS/रेल मंत्री be pleas-

ed to state:

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(a) what is the number of times when the Frontier Mail ran late from Bombav to Delhi during the last three mom lis;

(b) the reasons for Us late running anil the steps taken by Government in (his regard; and

(c) whether there has been an improvement in the punctuality of ihitrain after ihe measures recently taken in that regard; if so, die details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF

RAILWAYS/रेल मंत्रालय में

उपमंत्र। (SHRI MOHD. SHAFI

OURESHI): (a) Out of 91 days of April, May ami June, 71, Frontier Mail reached Delhi right time on 57 days and late upto 15 nits, on 7 days.

(b) The reasons ii.ne been miscellaneous and do not form a particular pattern. In June, however, heavy rains in Bombay affected the running of this train.

(c) Yes, out of first 28 days of July, 71, the train arrived Delhi right time on 24 da\s.

SALK OF LAND AND BUILDINGS AT SANGLI STATION

577. SHRI G. R. PATIL: Will the Minister of

RAILWAYS/"रेल मंत्री be

'pleased, to stale:

(a) whether it is a fact that Government propose to sell the land ami buildings of the metre gauge railway station at Sangli as the metre gauge line has been closed down;

(b) if so, whether Government have invited any tinders from the publk in this regard:

(c) whether Government have received am memorandum from the Sangli Municipal Borough requesting them to band over the possession of the aforesaid land and buildings for the use of the Municipality; and

(d) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF

RAILWAYS/ रेल मंत्रालय में उपमंत्री (SHRI MOHD.

SHAFI QURESHI): (a) Yes,

(b) Yes.

(c) Yes.

(d) As the State Government, the Municipal Council and other bodies are interested in taking over these lauds and buildings, it has been decided io relinquish the same to the State Government at the maximum current market price based on the tenders already received. The Municipal Council and other bodies have been asked to approach the State Government further in the matter.

MAIIAI AXMI EXPRESS

578. SHRI G. R. PAUL: Will the Minis ter of RAter tial *ibe* pleased to state:

(a) whether dicre is am proposal under Government's consideration to increase the speed of Mahalaxmi Express between Kolhu-ptrr and Bombay V.T.; and

(b) if so, what time it will be given effect to?

THE DEPUTY MINISTER IN THE

MINISTRY OF

RAILWAYS/रेल मंत्रालय

Gradient Contract (SHRI MOHD. SHAFI QURESHI): (a) and (b) Yes, the journey lime of Mahalaxmi Express between Bombav I'uncKolhapui will be reduced by about

:'.', hours from 1-10-71.

NON-PAYMENT OF WAGES TO CONDUCTORS IN NORTHERN RAILWAY

579. SHRI T. K. SRINIVASAN: Will the

Minister of RAILWAYS] रेल मंत्री be

be. pleased in refer to the replies to Starred Question No. 175 and Unstarred Question No. 866 given in the Rajva Sabha on the 5th April and 8!st May, 1971. respectively and stale the reasons for the non-payment ul wages up io the 80th April, 1965 to the Conductors in terms of General Manager, Northern Railwa\ letter, dated the 18th July, 1964 and in accordance with Railway Board's letter of the 17th May. 1955?

THE DEPUTY MINISTER IN IHE

MINISTRY OF RAILWAYS/रेल मंत्रालय

\vec{v} square fSHRI MOHD. SHAFI OURESHI): Special Travelling Ticket Examiners in charge of sleeper coaches were not in be designated as 'Conductors¹. Before the General Manager, Northern Railway's letter,